

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:180
ANSWERED ON:19.11.2001
BHARAT COKING COAL LIMITED
BASUDEB ACHARIA

Will the Minister of COAL AND MINES be pleased to state:

- (a) whether the Bharat Coking Coal Limited (BCCL) has implemented all the Tribunal Awards;
- (b) if not, the reasons therefor;
- (c) the details of the Awards where BCCL has lost in High Court and in Supreme Court;
- (d) the further steps taken thereon;
- (e) whether BCCL is facing prosecution cases in the courts; and
- (f) if so, the details thereof ?

Answer

THE MINISTER OF STATE FOR COAL (SHRI RAVI SHANKAR PRASAD)

(a & b): Awards of Tribunals have been implemented excepting those which have been challenged in High Court/Supreme Court.

(c & d): The following cases have been lost in High Court/Supreme Court. Steps taken against each are mentioned below :-

CASES

STEPS TAKEN

Damoda Colliery involving employment of 137 persons claiming to be employees of BCCL. These cases relate to period 1982-84.	Jharkhand High Court, Ranchi has given liberty to the Management for taking up the matter before Board for Industrial & Financial Reconstruction (BIFR) vide Order dated 28.2.2001. Application has been submitted before BIFR for relief under Section 22(3) of Sick Industries Companies (Special Provision) Act, 1985.
---	---

Bhurungia Project involving employment of 105 workmen claiming to be employees in BCCL. Case relates to the period prior to 1982. Management in support of their identification. Formats have been issued.	Supreme Court vide Order dated 19/7/200 passed order that workmen would be required to fill up the proforma prescribed by the
--	---

Claim of employment in BCCL by Security followers of CISF involving 39 persons. Case relates to the period 1982-84	Application has been submitted before BIFR for relief under Sec. 22(3) of SICA.
--	---

(e & f) Yes, Sir. 46 prosecutions under Industrial Disputes Act are pending against the different officials of the management of B.C.C.L. These are sub-judice in various courts.